

## ACT No. II OF 1920.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

*(Received the assent of the Governor General on the 11th February, 1920.)*

## An Act further to amend the Indian Army Act, 1911.

WHEREAS it is expedient further to amend the VIII of 1911. Indian Army Act, 1911; It is hereby enacted as follows:—

Short title.

1. This Act may be called the Indian Army (Amendment) Act, 1920.

Amendment of section 116, Act VIII of 1911.

2. In section 116 of the Indian Army Act, 1911, VIII of 1911. after the words "becoming insane" the following shall be added, namely:—

"or, who, being on active service, is officially reported missing:

Provided that, in the case of a person so reported missing, no action shall be taken under sub-sections (2) to (5), inclusive, of the said section, until one year has elapsed from the date of such report."